

52

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

CP.92/97 OA.1146/93

Between:

Dated: 27.2.1998.

1. R.Venkata Ramana Murthy
2. S.T.V.M. Gupta
3. Smt. S.Laxmi

.. Applicants.

And

Sri M.V.Bhaskara Rao, The Chief
General Manager, Telecom, A.P.Circle,
Abids, Hyderabad. .. Respondent.

Counsel for the Applicant : Mr.N.R.Srinivasan

Counsel for the Respondent : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER

THE HON'BLE MR. B.S.JAI PARAMESWARA : MEMBER (J)

* * *

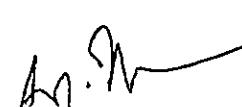
THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Heard Sri N.R.Srinivasan for the applicant and Sri N.R.Devaraj for the respondents.

The directions in the Judgment in the O.A., have been complied with though belatedly. The Respondent No.1, the Chief General Manager, Telecom., A.P.Circle, Hyderabad has filed a reply affidavit tendering his unconditional apology for the delay in implementing the directions in the Judgment dated 29.11.1996 in O.A. No.1146/93. He has further submitted that he is having highest regard and respect to this Tribunal and the delay is neither wilful nor deliberate but due to unavoidable circumstances.

In view of the above, no further direction is necessary in this C.P.

The C.P., is accordingly closed. No costs.


Deputy Registrar

Copy to:-

1. Sri M.V.Bhaskara Rao, The Chief General Manager, Telecom, A.P.Circle, Abids, Hyderabad.
2. One copy to Mr.N.R.Srinivasan, Advocate, CAT., Hyd.
3. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
4. One duplicate copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. J. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 27/2/98

ORDER/JUDGMENT

M.T./R.A/C.A. NO. 92/97

in

C.A. NO. 1146/93

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP closed

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

